

IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ' A ' Bench, Hyderabad
(Through Video Conferencing)
Before Smt. P. Madhavi Devi, Judicial Member
AND
Shri A. Mohan Alankamony, Accountant Member

ITA No. 2251/Hyd/2017		
Assessment Year: 2008-09		
Shri K. Mohan Reddy, Ranga Reddy Distt. PAN:ALLPK0293P (Appellant)	Vs.	Income Tax Officer Ward 8(2) Hyderabad (Respondent)
Assessee by:	Sri Samuel Nagadesi	
Revenue by:	Sri Sunil Kumar Pandey, DR	
Date of hearing:	05/11/2020	
Date of pronouncement:	05/11/2020	

ORDER

Per Smt. P. Madhavi Devi, J.M.

This is assessee's appeal for the A.Y 2008-09 against the order of the CIT (A)-2, Hyderabad, dated 4th October, 2017 confirming the penalty levied by the AO u/s 271(1)(c) of the Act.

2. At the time of hearing through Video Conferencing, the learned Counsel for the assessee has brought to our notice that the quantum appeal for the A.Y 2008-09 has been set aside to the file of the AO for denovo consideration in accordance with the law. He therefore, submitted that the penalty order has also to be set aside.

3. The learned DR was also heard and he had no objection to the same. Therefore, the assessee's appeal against the

penalty levied by the AO u/s 271(1)(c) is set aside to the file of the AO with a direction to reconsider the issue of penalty u/s 271(1)(c) of the Act after completing the assessment proceedings.

4. In the result, assessee's appeal is treated as allowed for statistical purposes.

Order pronounced in the Open Court on 5th November, 2020.

Sd/- (A. MOHAN ALANKAMONY) ACCOUNTANT MEMBER	Sd/- (P. MADHAVI DEVI) JUDICIAL MEMBER
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Hyderabad, dated 5th November, 2020.

Vinodan/sps

Copy to:

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- 2 ITO Ward 8(2) Room No.608, 6th Floor, Signature Towers, Kondapur Hyderabad
- 3 CIT (A)-2 Hyderabad
- 4 Pr. CIT – 2 Hyderabad
- 5 The DR, ITAT Hyderabad
- 6 Guard File

By Order